COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 244 OF 2018 & IA NOS. 1028 OF 2018

Dated: 12th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Greenko Bagewadi Wind Energies Pvt. Ltd. Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh

Mr. Vikas Maini

Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Ms. Pallavi Sengupta

Mr. Mayank Kshirsagar for R-2 & 7

ORDER

The learned counsel appearing for the Respondent Nos. 2 & 7 prays for another one week's time to enable them to file reply in compliance of the order dated 30.08.2018.

Submission made by the learned counsel appearing for the Respondent Nos. 2 & 7, as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 & 7 may file the reply on or before 20.11.2018, after serving copy to the Appellant.

The interim directions granted by this Tribunal earlier will continue till 30.11.2018.

Post the matter on **20.11.2018**, as agreed by the learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Pr/pk